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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.260/00377 of 2015
Cuttack this the **2nd** July, 2015

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Chandra Sekhar Parida
Aged about 63 years
Son of late Kambhu Charan Parida
At/PO/PS-Bidanasi
Cuttack
Ex.Stg.Asst.R.M.S. 'N' Division
Cuttack

...Applicant

By the Advocate(s)-Mr.P.K.Mohapatra

-VERSUS-

Union of India represented through

1. The Secretary to Govt. of India
Department of Posts
Dak Bhawan
New Delhi
2. Chief Post Master General
Odisha Circle
Bhubaneswar
Dist-Khurda
3. Director of Postal Services
Odisha
Bhubaneswar
Dist-Khurda



4. Sr.Superintendnet R.M.S 'N' Division
At/Po/Dist-Cuttack

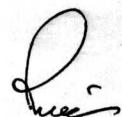
...Respondents
By the Advocate(s)-Mr.S.Behera

ORDER

R.C.MISRA, MEMBER(A):

Heard Mr.P.K.Mohapatra, learned counsel for the applicant and Mr.S.Behera, learned SCGPC for the Respondents.

2. Facts of the matter are that applicant was appointed as Sorting Assistant in R.MS 'N' Division on 2.11.1973. He was promoted to the next higher scale in LSG/TBOP with effect from 2.11.1989. Although he was due to be promoted to the next higher scale of Rs.5000-8000/- (HSG-II) on completion of eight years regular service in LSG with effect from 2.11.1997, he was not so promoted. Instead, he was given promotion to the next higher scale of Rs.5000-8000/- with effect from 1.1.2000 on completion of 26 years regular service in the basic grade of Sorting Assistant together with the service rendered in LSG cadre. As a result, he was denied the promotion to HSG-I cadre which he claims to be eligible for with effect from 2.11.2000. In the meantime, the applicant has retired from service on 30.11.2000 on reaching the age of superannuation. Aggrieved with the same applicant has submitted a representation dated 13.03.2015 to the



6

Chief Post Master General, Odisha Circle (Res.No.2) which is said to be still pending consideration.

3. Therefore, at this stage without going into the merits of the matter, I would direct Respondent No.2 to consider and dispose of the representation if it is still pending at his level and communicate the decision thereon to the applicant in a well-reasoned order within a period of ninety days from the date of receipt of this order.

4. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

5. On the prayer made, copy of this order along with copy of O.A. be sent to Respondent No.2 at the cost of the applicant for which Mr.Mohapatra undertakes to file the postal requisites by 3.7.2015. Free copy of this order be made over to learned counsel for both the sides.


(R.C.MISRA)
MEMBER(A)

BKS